

In the Court of the Principal District Judge, Madurai.

Present : Tmt.N.Nagalakshmi, M.A., B.L.,

Principal District Judge (Incharge), Madurai.

Thursday, this the 01st day of October -2020.

Crl.M.P.No.4414/2020

Veera @ Veera murugan,S/o.Ravipandi

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Koodalpudur,P.S. Cr.No.1188/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.P.Jayabal, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application under section 438 of Cr.P.C.
2. The offences alleged are under section 457, 380, 411, 414, 201 r/w. 34 of IPC and 8 of JJ Act.
3. Heard both sides.
4. The petitioner counsel would submit that a case registered against the accused U/s. 457, 380, 411, 414, 201 r/w. 34 of IPC and 8 of JJ Act. Totally there are 5 accused in this case. The petitioner is A4 in this case. The A2 and A3 were arrested and released on bail by the concerned Judicial Magistrate. As per confession statement of co-accused, the petitioner is falsely implicated in this case. The stolen properties were recovered from the arrested accused. Hence, the anticipatory bail petition may be considered.

5. In reply, the learned public prosecutor stated that the petitioner along with other accused broken the house of defacto complainant and stolen 4-1/2 sovereign jewels and cash Rs.27,000/- from the bureau. Though the A2 and A3 were arrested and subsequently released on bail, personal interrogation of the petitioner is required for completing the investigation. Some of the properties yet to have been recovered. Hence, strongly objected to grant anticipatory bail to the accused.

6. The earlier petition filed by the petitioner was dismissed by this court in CrM.P.No.4226/2020 dated: 21.9.2020. There is no change in circumstances. Considering the strong objection raised by the prosecution and also considering the nature of offence, this Court is not inclined to grant anticipatory bail to the petitioner.

7. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Open Court on the 1st day of October -2020.

Sd/- N.Nagalakshmi

Principal District Judge(i/c), Madurai

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1. The Judicial Magistrate concerned